

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 10164/2013

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and exemption from filing O.T. and impleadment as party respondent and permission to file additional documents and stay and office report)

Date : 04/01/2016 This petition was called on for hearing today.

For Petitioner(s)

Ms. Liz Mathew, Adv.

For Respondent(s)

Ms. Pragati Neekhara, Adv.

Mr. Nishant Bishnoi, Adv.

Mr. Saurabh Ajay Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed the counter affidavit.

Mr. Nishant Bishnoi, Ld. Advocate has appeared on behalf of the respondent No.2. He has stated that he has already filed the vakalatnama. Office shall verify the position and report accordingly. The Ld. Counsel seeks and is given four weeks time to file the counter affidavit.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2016.01.04
16:19:27 SCT
Reason:

List again on 19.2.2016.

(M V RAMESH)
Registrar

MG